

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A. No. 581 of 1996.

Wednesday this the 29th day of May 1996.

HON'BLE MR. JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

E. Sukumaran, Stenographer,
Office of the Senior Superintendent
of Post Offices, Trichur-680 001. .. Applicant
(By Advocate Shri O.V. Radhakrishnan)

Vs.

1. Chief Postmaster General,
Kerala Circle, Thiruvananthapuram-
695 033.
2. Postmaster General,
Central Region,
Kochi- 682 016.
3. T. Haridas, Stenographer,
Office of the Superintendent of
Post Offices, Kasargod. .. Respondents

(By Advocate Shri MHD David J, ACCSC)(for R.1&2)

The application having been heard on 29th May 1996,
the Tribunal on the same day delivered the following:

O R D E R

Applicant submits that he has been transferred
solely to accommodate the third respondent, and that too,
at considerable cost to the state exchequer. In matters
of transfer no vested rights are involved, but authorities
must make sure that transfers are made for tenable
reasons and not for bad reasons, in disguise. Without

expressing any opinion on the merits, first respondent is directed to consider A4 representation as expeditiously as possible. Till then the transfer of applicant under A2 and his substitute, will be held in abeyance.

2. Standing counsel submits that he will forward a copy of the Original Application and a copy of this order to first respondent for compliance. We record the submission.

3. Application is disposed of as aforesaid.
No costs.

Wednesday this the 29th day of May 1996.

Chettur Sankaran Nair
CHETTUR SANKARAN NAIR(J)
VICE CHAIRMAN

rv29/5

List of Annexures

Annexure A2: True copy of the memo No. ST/51-2/93 dated 9.5.96 of the 1st respondent.

Annexure A4: True copy of the representation dated 12.5.1996 of the applicant to the 1st respondent.